

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM 'C'
Outside the Jurisdiction of the authorized person
[See Rule 4(1)]

No. RTIA/DR-HCIND/5878

Indore, Dated 08th November, 2012

From:

The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore

To,

Presiding Officer & Principal Judge,
Family Court,
INDORE.

SUB: Application under R.T.I. Act, 2005.

An application No. nii dated 07/11/2012 received by undersigned and registered at I.D. No.29/2012-13 from Mr. Manoj Pande, Pune(Maharashtra) is transferred under Rule 4(1) of the High Court of M.P. (Right to Information) ~~Act~~, 2006 for appropriate action at your end and the information if admissible, may be provided directly to the applicant under intimation to the undersigned.

In case, it does not fall under your jurisdiction, the same be further transferred to the concerned Public Authority under intimation to the applicant.

The applicant has appended a non-judicial stamp of Rs. 50/- along with the application which is being transferred to you.

Encl: **As above**
(in original)

o/c

(A.V. MANDLOI)
DY.REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.

Endt.No. RTIA/DR-HCIND/5879

Indore, Dated 08th November, 2012

Copy to: Mr. Manoj Pande,
B-5/33, Soles Park,
Ghorpadi,
Pune- 36(Maharashtra)

With request to contact the above Authority for further information in the matter.

o/c

(A.V. MANDLOI)
DY.REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.